

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH  
AT CIRCUIT SITTING SHIMLA**

...  
**ORIGINAL APPLICATION NO.060/00963/2017**  
**Chandigarh, this the 13<sup>th</sup> day of December, 2018**

...  
**CORAM:HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J) &  
HON'BLE MS. P. GOPINATH, MEMBER (A)**

...

1. Komal Mehta D/o Sh. Jagdish Raj Chawla, aged 45 years House No. 58, Near Milap Chowk Jalandhar City PB Group C
2. Manjeet Kaur w/o Sh. Harbans Singh, aged 52 years, H. No. 1047/40 Chuk jussana, Lamba Pind Jalandhar.
3. Gurwinder Singh, s/o Sh. Dharam Singh, aged 40 years, r/o 110, New Hardyal Nagar, V.P.O. Shekhe, Jallandhar City, PB.
4. Knu Priya D/o Satish Julka, r/o 6, Lajpat Nagar, Jallandhar City.

**....Applicants**

**(Present: Mr. S.D. Gill, Advocate)**

**Versus**

1. Union of India through Secretary to the Govt. of India, Ministry of Information & Broadcasting, New Delhi – 110001.
2. Prasar Bharati Broadcasting Corporation of India, represented by its Chief Executive Officer, New Delhi – 110001.
3. Director General, All India Radio, Akashvani Bhawan, Parliament Street, New Delhi – 110001.
4. Station Director, All India Radio, Jallandhar.

**..... Respondents**

**(Present: Ms. Monika Kondal, Advocate for Mr. K.K. Thakur,  
Advocate)**

**ORDER (Oral)  
**SANJEEV KAUSHIK, MEMBER (J)****

1. The applicants are aggrieved against the order dated 25.04.2017 (Annexure A-1) whereby they were directed to again appear for audition and re-screening test.
2. After exchange of pleadings, the matter is taken up for hearing today.
3. Learned counsel for the respondents apprised this Court that the case of regularization of the persons like the applicants is pending before the Hon'ble Supreme Court, in an SLP titled **Prasar**

**Bharti Vs. Shafeeq Ahmed** (I.A./92636/2018 & I.A./92638/2018 in case diary No. 22646/2018), filed against the judgment passed by the Hon'ble Kerala High Court. Thus, a plea has been raised by the respondents that if they succeed in the SLP then the impugned order will prevail. Therefore, it is prayed that the matter may be disposed of with liberty to the applicants to move an application for revival of the O.A., if need arises, after the decision of the Hon'ble Apex Court in the indicated case.

4. Learned counsel for the applicants submitted that since the applicants are protected by this Court while directing the respondents to maintain status quo vide order dated 22.08.2017, the operation of that order may be extended till the decision of the SLP aforementioned by the Hon'ble Supreme Court.

5. In view of the fact that the issue of regularization of identically placed persons, working in different circles, is pending consideration before the Hon'ble Supreme Court, we deem it appropriate, as suggested by the respondents, to dispose of this O.A., with liberty that the either party may get it revived after the decision of the Hon'ble Supreme Court, if need so arises. Ordered accordingly.

6. Considering that this Court ordered status quo qua the applicants, vide order dated 22.08.2017, it is directed that the protection granted vide this order shall continue till the decision of the indicated SLP by the Hon'ble Supreme Court.

7. The O.A. stands disposed of in the above terms.

**(P. GOPINATH)**  
**MEMBER (A)**

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**(SANJEEV KAUSHIK)**  
**MEMBER (J)**  
**Dated: 13.12.2018**